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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

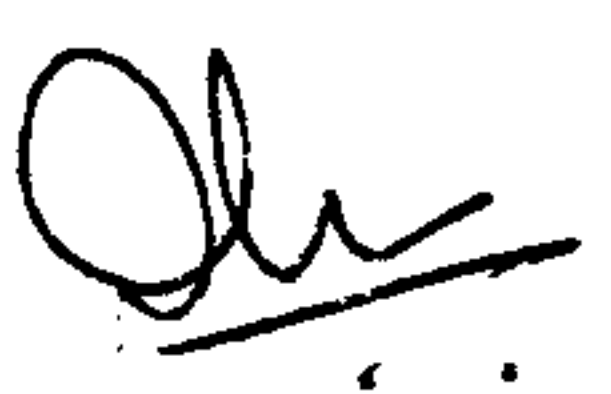

**C.P. (I.B) No. 168/9/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2018**

Name of the Company: MFC Transport Pvt Ltd.  
V/s.  
Essar Heavy Engineering Services Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NILU VAIDANKAR	Adv.	Petitioner	
2.	Arjun Joshi, for, Nanavati Associates	Adv.	Resp	

**ORDER**

Advocate Ms. Nilu Vaidankar for the Petitioner. Advocate Mr. Arjun Joshi i/b. Nanavati Asso. is present for the Respondent.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Respondent shall file its objections, if any, within two week by serving an advance copy to the petitioner.

List the matter on 11.07.2018 for hearing before admission.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 13<sup>th</sup> day of June, 2018.